

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S).4359 OF 2015

KAILASH JAISWAL

APPELLANT (S)

VERSUS

R S OJHA AND ORS.

RESPONDENT (S)

O R D E R

Four weeks' time is granted to learned counsel for the appellant to comply with Office Report dated 15.11.2016.

In case of non-compliance, the appeal will stand dismissed without further reference to the Court. Any application for restoration shall be entertained only on payment of Rs.1000/- to the Supreme Court Legal Services Committee.

.....J.
[KURIAN JOSEPH]

NEW DELHI;
7TH DECEMBER, 2016

ITEM NO.13

COURT NO.8

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 4359/2015

KAILASH JAISWAL

Appellant(s)

VERSUS

R S OJHA AND ORS.

Respondent(s)

(Office report on default)

Date : 07/12/2016 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH
[IN CHAMBERS]

For Appellant(s) Mr. Siddhartha Chowdhury, Adv.
Mr. Sanjeev Kumar Singh, Adv.

For Respondent(s) Mr. Garvesh Kabra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Four weeks' time is granted to learned counsel for the appellant to comply with Office Report dated 15.11.2016.

In case of non-compliance, the appeal will stand dismissed without further reference to the Court. Any application for restoration shall be entertained only on payment of Rs.1000/- to the Supreme Court Legal Services Committee.

(SWETA DHYANI)
SR.P.A

(SUMAN JAIN)
COURT MASTER

(Signed order is placed on the file)